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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 3549/2018**

SUNIL KUMAR TYAGI ..... Petitioner  
Through: Ms. Asha Jain Madan, Advocate with  
Mr. Mukesh Jain, Advocate.

versus

UNION OF INDIA AND ANR. .... Respondents  
Through: Ms Archana Gaur and Ms Ridhima  
Gaur, Advocates for UOI.

**CORAM:**  
**JUSTICE S.MURALIDHAR**  
**JUSTICE I.S.MEHTA**

% **ORDER**  
**01.05.2019**

1. There are three prayers in this writ petition – one is for a direction to the Respondents to grant the Petitioner the benefit of the first Assured Career Progression (‘ACP’) Scheme with effect from October, 1999, when the Petitioner had actually completed 12 years of service instead of 30<sup>th</sup> December, 2000. The second is that the benefit of the MACP should be granted with effect from October, 2007 (instead of 1<sup>st</sup> September, 2008), when the Petitioner completed 20 years of service. The third prayer is that the benefit of the MACP should be given by placing the Petitioner in the scale of Sub Inspector (‘SI’) i.e. Rs.5500-9000 (pre-revised).

2. As far as the first prayer is concerned, the same has already been granted by the Respondents to the Petitioner. As far as the second prayer is concerned, the issue is covered in favour of the Petitioner by the judgment

dated 8<sup>th</sup> December, 2017 of the Supreme Court in ***Union of India v. Balbir Singh Turn (2018) 11 SCC 99***. The Supreme Court has in the above judgment clarified that the benefit of the MACP which was on the basis of the recommendations of the Sixth Central Pay Commission to be extended with effect from 1<sup>st</sup> January, 2006 and not from 1<sup>st</sup> September, 2008, as was directed by the Respondents.

3. As regards the fixing of the correct pay scale of the Petitioner, it is seen that in BSF/General Duty, there is no post of ASI/General Duty in the pay scale of Rs.4000-100-6000 (pre-revised) which had been converted into Pay Band-I i.e. 5200-20200 in the grade pay of Rs.2800 having pay band of 8560 with the total pay (basic pay) of Rs.11360. Thus, in the case of the Petitioner, the second financial upgradation was required to be given in the pay scale of Rs.5500-9000 (pre-revised). Since this was not granted to other similarly placed as the Petitioner, writ petitions were filed in this Court. A series of judgments have been passed by this Court in those writ petitions, as a result of which the Respondents extended the benefit of financial upgradation in the pay scale of Rs.5500-9000 to all personnel who had completed 24 years of regular service during the period 9<sup>th</sup> August, 1999 to 31<sup>st</sup> August, 2008.

4. The counter affidavit of the Respondents does not dispute the applicability of the judgment of the Supreme Court in ***Union of India v Balbir Singh Turn (supra)*** or the applicability of the other orders of this Court, including the order dated 18<sup>th</sup> December, 2015 in W.P.(C) No.11725 (***Digamber Singh ASI v UOI***) concerning the appropriate pay scale for the

purposes of grant of the MACP benefits.

5. Consequently, this Court directs as under:

- (i) The Petitioner would be given the benefit of the MACP with effect from October, 2007 instead of 1<sup>st</sup> September, 2008; and
- (ii) The above benefit will be given by placing the Petitioner in the pay scale of of Sub Inspector i.e. 5500-9000 (pre-revised).
- (iii) The appropriate orders will be issued and the arrears will be paid to the Petitioner within a period of 12 weeks from today, failing which the Respondents will be liable to pay simple interest @ 6% per annum on the arrears for the period of delay.

6. The petition is disposed of in above terms. No costs.

**S. MURALIDHAR, J.**

**I.S. MEHTA, J.**

**MAY 01, 2019**

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